

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/6942/A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To Shri Dipak Thakuria,  
District and Sessions Judge,  
Dhubri.

Dated Guwahati the 21<sup>st</sup> November, 2019.

Sub: **Vehicle permission.**

Ref:- Your letter No.DJ.VII-12/2012/5093/E dated the 16<sup>th</sup> November, 2019

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge, Dhubri to take his officially allotted vehicle to Guwahati, at his own cost, w.e.f. the evening of 20.11.2019 till his arrival, has been granted, subject to his leave/station leave permission for the period is granted by the District and Sessions Judge, Dhubri.

Yours faithfully,

Sd/-

6944 **JT. REGISTRAR (VIGILANCE)**  
Memo NO.HC.VII-129/2006/69437A, dated 21.11.19

Copy to:

1. Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge, Dhubri.
2. The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Ran